

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 6.2.2001

OA 312/2000

Krishna Avtar Seni, Waterman, Tonk Head Post Office.

... Applicant

Versus

1. Union of India through Secretary, Deptt. of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Postmaster General, Ajmer.
4. Supdt. of Post Offices, Tonk.
5. Sr. Postmaster, Head Post Office, Tonk.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.P.N.Jati

For the Respondents ... Mr.Hemant Gupta, proxy counsel
for Mr.M.Rafiq

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

In this OA filed u/s 19 of the Administrative Tribunals Act, 1985, applicant makes a prayer to direct the respondents to appoint him as Group-D in the Department of Posts.

2. Reply has been filed by the respondent department, which is on record.

3. Learned counsel for the applicant submits that the applicant has filed a representation dated 12.1.2000, copy of which is annexed at Ann.A/1 with the OA, but the same has not been disposed of so far. He seeks direction to the respondents for disposal of applicant's representation within a specified period considering the grievance of the applicant sympathetically.

4. In view of the submissions made before us, we direct respondent No.4 to decide/dispose of applicant's representation dated 12.1.2000 (Ann.A/1) by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order, if the same has not been decided/disposed of so far. If the applicant has any grievance by the disposal of the said representation, he will be at liberty to approach the appropriate forum, if so advised.

5. With the above directions, this OA stands disposed of at the stage of admission.



(N.P.NAWANI)
MEMBER (A)



(S.K.AGARWAL)
MEMBER (J)